

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

CP(CAA) No. 45/NCLT/AHM/2017
With CA(CAA) No. 20/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2017**

Name of the Company: Prompt Equipment's Pvt Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	PAVAN S GODIAWALA	ADVOCATE	PETITIONER	

ORDER

Learned Advocate Mr. Pavan Godiawala present for Petitioner.

Proof of service of notice on statutory authorities filed.

Common representation of Regional Director filed.

No representation received from income tax authorities.

Heard learned Counsel for Petitioner.

Petition is admitted.


Date of hearing fixed as 02.08.2017.

Petitioner shall advertise Notice of hearing of this petition in "Business Standard Ahmedabad Edition and Jai Hind Daily Ahmedabad Edition" not less than ten days before the fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director informing the date of hearing.

Meanwhile the petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 02.08.2017


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 4th day of July, 2017.